

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No. 800/CP Dated 08/02/2021.

It is hereby notified that :-

- i) Shri Baldev Raj S/O Shri Shallo Ram R/O Lakhnote Tehsil Nagri Parole, District Kathua, bearing Enrolment No. JK/514/1988, shall be deemed to have suspended his practice as an Advocate w.e.f. 03.01.1997 i.e the date of his appointment as Legal Assistant in Government of J&K, Department of Law, Justice and Parliamentary Affairs.
- ii) He is now permitted to resume his practice as an Advocate on the roll of Jammu and Kashmir Bar Council.

By order.

Mohammad Yasin Beigh
Registrar (Admn)

No: 27264-75/CP Dated 08/02/2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K Jammu for information.
2. Registrar Vigilance, High Court of J&K Jammu.
- 3-4. Registrar Judicial, High Court of J&K Jammu/Srinagar.
5. Principal District & Sessions Judge, Kathua.
- 6-7. President, J&K High Court, Bar Association, Jammu/Srinagar.
8. President, District Bar Association, Kathua
9. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
10. Secretary, Bar Council of India, New Delhi.
11. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
12. Shri Baldev Raj S/O Shri Shallo Ram R/O Lakhnote Tehsil Nagri Parole, District Kathua,
.....for information and necessary action

Registrar (Admn)